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Title: Observation regarding the procedure to be followed during combined discussion on Statutory Resolution disapproving Ordinance and Bill replacing Ordinance.

HON. DEPUTY SPEAKER: Hon. Members would recall that during the combined discussion on the Statutory Resolution and the Insolvency and Bankruptcy Code (Second Amendment) Bill, 2018 yesterday, Shri Mallikarjun Kharge raised a point stating, “After the Minister introduces the Bill and speaks, it is the prerogative of the opposition party to initiate the discussion. This is a wrong precedent. It is my request that it should not be clubbed like this”. Shri Kharge also submitted, “It is the right of the main opposition party to initiate the discussion. We are not given that opportunity and Members from other parties have been allowed to speak in between. It is not a good thing.” That is what you said.

In this regard, I would like to inform the House that the subject matter of the Statutory Resolution for disapproval of the Ordinance and the Ordinance replacing Bill is similar in nature. Therefore, it would not be appropriate to discuss both the items separately.

Accordingly, as per well-established practice, the Statutory Resolution seeking disapproval of the Ordinance and the Bill seeking to replace the Ordinance are discussed together to save the time of the House. The practice of listing both the items for combined discussion has stood the test of time and therefore does not seem to require any change.

The procedure being followed in such cases is that first the Member in whose name the Statutory Resolution is listed moves the Resolution and thereafter the Minister-in-charge of the Bill moves the motion for consideration of the Bill and speaks. After the speech of the Minister, the mover of the Statutory Resolution is allowed to speak on the Ordinance as well as the Bill because he cannot be given a second chance to speak on the Bill separately. After the speech of the mover of the Statutory Resolution, Members from various parties are called to speak as usual on the basis of party strength.

Therefore, Shri Mallikarjun Kharge, this is what I am suggesting since we follow a practice like this. We will be giving sufficient time as we gave yesterday also.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, we are not begging but asking for our right. ... (*Interruptions*)

HON. DEPUTY SPEAKER: It is your right; I am not denying that.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : They should give us the chance. Why should the Ruling Party initiate the discussion? The Ruling Party can always discuss it in the party meetings also. ... (*Interruptions*)

HON. DEPUTY SPEAKER: It is not like that.

SHRI MALLIKARJUN KHARGE : This is the only forum for the opposition parties to take the initiative and highlight their grievances.

HON. DEPUTY SPEAKER: Shri Premachandran is also from the opposition. It is your group which is a combined group; not any other group.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE : It is a matter of prerogative; it is a matter of our right. ... (*Interruptions*)

You do not want to honour our right. It is left to you. ... (*Interruptions*)

HON. DEPUTY SPEAKER: That is not the intention.

... (*Interruptions*)

**संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) :** महोदय, अगर यह स्टेट्यूटरी रेज़ोल्यूशन नहीं होता तो कांग्रेस पार्टी के मेम्बर को ही पहले बोलने का अवसर मिलता। प्रेमचन्द्रन जी ने रेज़ोल्यूशन दिया और उसको माना गया, इसलिए उनको बोलने का मौका मिला। ... (व्यवधान)

HON. DEPUTY SPEAKER: Anyway, I have called her.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: You can suspend the rules. You are the supreme authority. ... (*Interruptions*)

HON. DEPUTY SPEAKER: The House is the supreme authority; I am not the supreme authority. Whatever way you guide me, I will follow that.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: You can suspend the rules. ...  
*(Interruptions)*

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Sir, I think we are wasting time now. ... *(Interruptions)*

HON. DEPUTY SPEAKER: If all of you want to suspend, I will suspend; but all of you have to accept.

... *(Interruptions)*

SHRI MALLIKARJUN KHARGE : We have authorised you in the rules.  
... *(Interruptions)*